SHRI S. MOHAN KUMARAMAN-GALAM: Kindly read it again. You are used to listening in court; kindly listen here also. In clause 5(3), the words are "contract and working arrangements." There is no word "agreement" in clause 5(3) where as in clause 17, the words used are "contract or agreement". The advice given to me is that the word "agreement" used in clause 17 is wide enough to include the words "working arrangements".

283

MR. DEPUTY-SPEAKER: Now, I put all the amendments moved by Shri Somnath Chatterjee to clause 17 to the vote of the House.

Amendment Nos. 8 to 12 were put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That clause 17 stand part of the Bill"

The motion was adopted.

Clause 17 was added to the Bili.

MR DEPUTY-SPEAKER: There are no other amendments. I will put rest of the Bill and clauses to the vote of the House.

The question is:

"Clauses 18, 19 and 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted,

Clauses 18, 19, and 1, the Enacting Formula and the Title were dded to the Bill.

SHRI S. MOHAN KUMARAMAN-GALAM: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

## 15.20 Hrs

INSECTICIDES (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): On behalf of Shri F.A. Ahmed, I beg to move:

"That the Bill to amend the Insecticides Act, 1968, as passed by Rajya Sabha, be taken into consideration."

This amend ng Bill seeks to amend sections 9(1) and 13(1) of the Insecticides Act, 1968, for extending the time limit upto 31st December, 1972, to enable large number of manufacturers, formulators, importers, sellers of insecticides who could not apply in time, to apply for the registration of their products to the Registration Committee, Government of India and for securing licences from the state authorities.

This has been necessitated because of the proviso of the above two sections wherein persons engaged in the business of import or manufacture of any insecticide immediately before the commencement of those sections, were to make an application to the Registration Committee within a period of six months i.e. upto 31st January, 1972, and those engaged in the manufacture or selling, stocking or exhibiting for sale or distributing, were to apply to the licencing officers appointed/notified by the States within a period of three months i.e. 31st October. 1971.

The bringing in of the manufacturers/formulators/importers/sellers who could not apply in time, under the purview of the Act would enable the States to continue to procure insecticides from these units and avoid dislocation and blockade of supplies of such an essential input for increasing production in the wake of all round drought situation resulting into substantial loss of foodgrains and other essential agricultural commodities.

The delay in setting up of the licensing agency in the States, lack of publicity,

non-availability of gazette notifications to the widely scattered insecticide manufacturing/formulating units in the small scale sector, are some of the reasons for non-submission of the applications for registration and licences, in time. This amendment will glso save closure of many manufacturing/formulating units in the country, particularly, at the time when we need insecticides for saving our crops increasingly large quantities.

MR. DEPUTY-SPEAKER: Motion

"That the Bill to amend the Insecticides Act, 1968, as passed by Rajya Sabha, be taken into consideration."

The Bill relates to a very limited question of extending the time for registration and obtaining licence. If members would confine themselves to this, we can dispose of this Bill expeditiously.

Mr. S.P. Bhattacharyya.

SHRI S.P. BHATTACHARAYYA
(Uluberia): I have nothing to oppose this
Bill but will support it, and while supporting
it I want to say a few words.

We should see that these chemicals are not spurious. We have got experience that sometimes the peasants are cheated. We should be very careful that the chemicals are not spurious.

The next is that sufficient instructions should be given for the use of these chemicals; otherwise they become dangerous. We should take all precautions. We use DDT in various ways. But afterwords the cumulative effect of DDT is very dangerous, Americans have already stopped using that in their country, but we have not yet stopped using that. We should know the chemicals, what we use and what are their after effects. The best thing would be that we should have other ways of killing the insects. The Soviets are using birds and other types of insects so that there is no danger. There may be a biological

With these words of caution, I support this Bill.

वी इसहाक सम्पत्ती (ग्रमरोहा) : यह बाकई में बहुत छोटा-सा धौर मासम बिल है। इसकी मैं ताईव करता ह । लेकिन दो बीखों की तरफ मैं धापका ज्यान दिलाना चाहता हं । यह घापने बढा मण्डा किया है कि लाइसेंस लेने के वास्ते धापने मियाद मकर्रर कर दौ है. उसको बढ़ा दिया है और यह भी धापने कर दिया है कि धगर नहीं लिया काएगा तो सवा होगी। नेकिन धाज एक बहुत बड़ा सवास है एडस्टेंबन का । में भी थोडा-मा एग्रिकलचर से ताल्लक रखता है। बाद, बवामी वर्गेग्ह में जो एडस्टेमन हो ग्हा है, उसकी रोकने के लिए नाज्जब है कि जब यहां पर एक विश्व लाया गया है तो उममें इसका कोई जिल्ल नहीं है। ऐसा मालम होता है कि नायद इन दवाओं में एडस्ट्रेंबन का कोई प्रावलम ही नही है। पिछने दिनो मुझे सिकायत मिली धपने यहां के इसाके में कि लोगों ने जो दबाए छिडकी तो मालम हथा कि उनका कोई घसर ही नहीं हधा। बी डी टी के बारे में मैं तो इस यकीन पर पहच गया हं कि जिस चीख को स्प्रे किया जाता है वह गालिबन डी डी टी होती ही नहीं है। हम देखते हैं कि जब उसको छिडका जाता है तो कोई कीडा वर्गरह नहीं मरना और उसका कुछ भी असर नहीं होता है। यह एक बहुत बड़ा प्रावलम है। महुगे दामी पर उनकी से चीजें बेची जाती हैं धौर दशवारी से ये बीजे उनको मिलती है। ब्लाक से जो इनकी तकसीम होती है जसमें भी करण्यान बहुत ज्यादा होता है। करण्यान को रोकने की नदबीरो के साय-साथ यह भी जरूरी है कि इस एडस्टेशन को भी रोका जाए। जब तक इस बात की बदिश नहीं की जाएगी, तब तक बाप कितने ही लाइसेंस दे दें, कितनी ही पनिसमेंट रख दें, कोई भाषका मकसब हल नहीं हो सकेगा।

बड़े जोर से यह बाहिर किया जाता है कि बीन रेवोत्पूमन हो गया है धौर इसके बारे में किसानों को समझाया जाता है। उसके लिए यह बहुत जरूरी है कि खाद, दवाए, धच्छा बीज, पानी वरीरह पूरी सिकदार में उनको मिले। हमने यह भी देखा है कि हमारे यहाँ ज्लाक में दवाएं मौजूद नही है। नेकिन वही दवाएं हम यह बीदेखते हैं कि बाजार में खुलेशाम विक रही। भी इसहाक समनी

हैं। मैं वरक्वास्त करता हं कि दिस्टीक्यूजन का बेहतर इंक्सन करें । मैं उन्नीय करता हं कि इन दोनों बीखों का साथ स्थाल करेगे। तभी यह बिल कायदेमन्द साबित हो संकेषा ।

इवं बलफाज के साथ में इस बिल की ताईद करता है। شرى اسعاق سميهل (امروهه)؛ په واقعی میں بہت جہوٹا اور معصوم بل ہے۔ اس کی میں تائید کرنا هوں ـ لیکن دو جیزوں کی طرف میں آیکا دھیان دلانا حامتا ھوں ۔ به آپ ز بڑا اجها کیا ہے که لائیسیند. لینر کے واسطر آپ نر میاد مقرر کر دی ہے۔ اسکو بڑھا دیا ہے اور یہ بھی آپ ز كر ديا م كه اكر نبين ليا جائيكا تو سزا ہوگی ۔ لیکن آج ایک بہت بڑا سوال مے اللاریشن کا ۔ میں بھی تھوڑا سا اگریکلیمر سے تعلق رکھتا ہوں۔کھاد دواؤں وغیرہ میں مو ایڈلٹریشن هو رها ہے۔ اسکو رو کنے کے لئے تعیب ہے که حب یماں پر ایک بل الیا گیا ہے تو اس میں اسکا کوئی ذکر نمیں ہے۔ ایسا معلوم هونا هـ كه شايد ان دواؤن میں ایڈلٹریشن کا کوئی پراہلم ھی نہیں ہے۔ پیمھار دنوں مجھر شکایت ملی ابنر یبال کے علاقر میں که لوگوں نے حو دوائين جهڙ کين تو معلوم هوا که ان کا کوئی اثر نہیں ہوا۔ کی کی ٹی کے بارے میں میں تو اس یقین پر پہونچ کیا ہوں کہ جس حیز کو سہرہے کیا حاتا ہے وہ غالب اً کی ٹی ہوتی ہی نہیں ہے۔ هم دیکھتے هیں که جب اس کو چھڑکا جاتا ہے تو کوئی کیڑا وغيره نبين مرتا اور اس كا كيمه بهي اثر نہیں ہوتا ہے۔ یہ ایک بہت ہڑا پرابلم ہے۔ سہنکر داموں پر انکو یہ

جیزوں بیعی حاتی ہیں اور دشواری سے ان کو یه حیزیں ملتی هیں۔ بالاک سے ہو انکی تقسیم ہوتی ہے اس میں یمی کریشن بہت زیادہ هوتا ہے۔ کرپشن کو رو کنر کی تدبیروں کے ساته ساته یه بهی ضروری هے که اس ایڈلٹریشن کو بھی روکا جائے ۔ جب تک اس بات کی بندش نمیں کی حاثیگی تب تک آپ کتنر ہی للئیسینس دے دیں کتنی هی پنشمینٹ رکھ دیں کوئی آپ کا مقصد حل نہیں ہر سکر گا۔

بؤے زور سے یہ ظاہر کیا جاتا ہے که گرین ریولمونین هو گیا ہے اور اسکے یارے میں کسانوں کو سمجھایا حاتاً ہے۔ ا*سکر* لمئر یہ بہت ضروری م كه كهاد- دوائس- احه ابيج باني وغيره پوری مقدار مس انکو ملر مم نر یه بهی دیکھا مے ممارے سال بلاک می دوایں موجود نہیں هیں لیکن وهی دوایں هم به بهیدیکهتر هس که بازار مین یه چیرس کھلر عام بک رھی ہے ۔ س درخواست کرناہوں کہ ڈسٹری بیونسن کا بہتر انتظام كرين \_ مين اسدكرتا هون كه ان دونوں حیزوں کا آپ خیال کریں ار ۔ تبهی یه بل فائدسند ثابت هو سکر گا۔

ان الغاظ کے ساتھ مس اس بل کی تائيد كرتا هوں ـ

\*SHRI E.R. KRISHNAN (Salem) : Mr. Deputy Speaker, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I would like to say a few words on the Insecticides (Amendment) Bill, 1972 introduced by Prof. Sher Singh. Sections, 9, 13, 17 and 18 of the principal Act are sought to be amended through this Bill

The original speech was delivered in Tamil.

The principal Act was exacted in 1968. While entaking in Raiva Sahha and also just now when he introduced this Bill in this House, the hon. Minister stated that the State Governments did not set up the licensing agencies in time and the Gazette notifications, were not made available to innumerable manufacturers of insecticides. He has apportioned the blame on the State Governments for bringing forward this amending measure. I would like to know which are the State Governments that did not get up in time the licensing agencies. I would also request the hon Minister to tell the House as to from what date Sections 9 and 13 of the Principal Act became effective.

As we are using high yielding varieties throughout the country, the necessity for plant protection through greater use of insecticides has assumed greater significance. In the Mid-term Appraisal of the Fourth Plan, it has been stated that the programme for the use of insecticides has not been successfully implemented for want of adequate supplies of insecticides at the appropriate time for use by the farmers. The target for 1971-72, so far as plant protection was concerned, was 50 million hectares and the area actually covered was just 35 million bectares. The plant protection scheme could not be implemented in 15 million hectares. On account of inadequate supplies of insecticides, even onethird of 163 million hectares of total cropped area has not been covered with plant protection schemes. The value of crep damaged on account of recurring floods and drought is approximately on an average Rs. 200 crores. It has also been assessed by a study team of F.A.O. that crops worth Rs. 400 crores are damaged every year because insecticides are not available in sufficient quantities at the appropriate time. The Hindustan Insecticides which was set up in 1954 in the

public sector has not yet reathed its rated canacity of production.

Sir, it is very essential that the manufacturers of insecticides are to be encouraged and given greater incentives, if we want to achieve self-sufficiency in our foodgrains production. Since this amending Bill seek to extend assistance the manufacturers of insecticides, I support this Bill, request the hon. Minister to consider the issues raised by me in regard to making availabe at proper time in sufficient quantities the insecticides to our farmers.

With these words, I conclude,

भी महावीपक बिंह शावय (कांसबंब) : उपाध्यक्ष महोदय. मैं इस कीटनाशक विधेयक का विरोध की नहीं करता है, क्योंकि सार्वजनिक देष्टि से यह काफी हितकर विधेयक है और इसको बहुत पहले लाना चाहिए या ग्राज हम देखते हैं कि समस्त भारतवर्ष में कीटाणग्री का ऐसा प्रकोप है कि कोई भी मानव करीर उससे सही बचा है भौर साथ ही हमारा समाज और सरकारी शकीनरी भी उससे मुक्त नहीं है।

किसानो की कसलो को सफामक रोगों से बचाते के लिए मजी महोदय यह विशेषक लाए हैं, इनलिए मैं इसका समर्थन करता है। क्सलों और मानव बरीर की बचाने के लिए बीसबीं जताब्दी में कितनी ही एल्टी-बायाटिक ववाधो का निर्माण हथा है। उन बवाधों का प्रयोग कहा तक मफल हसा है. यह भी एक विचारवीय विषय है। लेकिन हमारी सरकारी मजीनरी के जी एक संकामक रोग फैला हुआ है, जो हमारी योजनाओं को सफल नहीं होने देता है। क्या मली महीवय ने उसकी तरफ ब्यान दिया है?

किसान धपनी फनले बोते हैं, उनमें पानी देते हैं और निराई करते हैं। लेकिन इस देखते हैं कि अब कर्ब तम्बाक, कपास, धान धीर तेष्ठं शाचि की कमने पास-कस केने योध्य होती हैं, तो कोई संकानक रीग कैंत्रण है ग्रीर तैकड़ों-हवारों बीचे खेत नव्ट-प्रव्ट ही बार्ट हैं। सरकार बवाओं का निर्माण करती है और उसकी विनरव कें लिए सरकारी कैन्हों में बैधती है, लेकिन सब्द सरकारी भवीनरी छन बंबाओं का सही हंग है। किसाओं [की महादीयक सिंह बाक्य] में वितरण नहीं कर पाती है। कितानों को ये क्याए तहीं टाइम पर नहीं मिलती हैं, टाइम निकल जाने पर विकारी है।

ह्रॉरवाका की एक मिसास हमारे सामने है। कुछ समझ बहुने एक ऐसा ही सकामक रोग वहां फैला हुआ था। बहां से यह मांग की नई कि हवाई बहाब के द्वारा उब बबाओं को छिडका आए। सेकिन इसकी व्यवस्था वी महीने बाद हो पाई, यब कि फससे बबांद हा बकी वी।

फितने ही प्रकार की एन्टी-बायाटिक दवाए हमारे देश में बनती हैं और अस्पताला में बितरित की जाती हैं। मेकिन अगर किमी गरीब आदमी को टेटानस हो जाता है, तो उसको ए० टी॰ एस॰ का इन्जेक्शन नहीं स्थिता है, क्योंकि उसका एम्पूल तीन रुपये में मिलता है और बरकारी कर्मवारी उसको खा जाते हैं।

इन सन्दो के साथ मैं इन विधेयक ना समर्थन करता है।

PROF SHER SINGH I am extremely thankful to the hon, Members for the general support that they have given to this ill There were some points raised by hon Mambers. Certain points were made regarding the precautions to be taken in the use of these medicines Some hon, Members pointed out that arrangements should be made so that people could know that such insecticide is a poison and should be cautiously used I would like to point out that we take special care in respect of these maters. In respect of these insecticides we put labels saving that these are poisons. We also specify the antidotes on the labels, if at all by mistake somebody uses that medicine, then the antidotes are also written on those tabels So, we take all care to see that these insecticides and other medicines are not used by mistake by anyone; if they are, then antidotes are written and they can be used So, all caution has been taken.

Shri Ishaq Sambhali had raised the question about the penalty that had been

provided in this Bill for those who did not apply after the period of 17 months: that has been provided only for those who have to apply for registration of insecticides. and this has been done because we want the manufacturers to apply to us so that we can find out the formula of the manufacture and see that the particular insecticides is the one to be used. That should be registered so that we can see its quality etc. If they do not come out with the application in time, then we have to provide for some penalty. It is only for registration and for those who are importers and manufacturers and big people For small distributors we have not provided any penalty. So, I do not think that there can be any objection to this type of penalty

"As for the price of these insecticides, we have taken care that the price should be kept to the minimum, We import a little bit, but now we are becoming self-sufficient, but in respect of whatever we import we see that there is concessional customs duty so that the price may not be very high. So, we take care of that also

Shri E.R. Krishnan had not raised any relevant question, though he said that the supply of insecticides was not made in time and whereas the areas to be covered by these plant protection measures was targeted to be 50 million acres, the actual area. covered was only 25 million acres Another hon Member also had said that insecticides were not supplied at the time when they were needed. We take care to supply these insecticides to the farmers as also for spraying of these with the help of acroplanes in the areas which are affected widely, and this has been done by the State Governments with the help of the Central Government. We give grant and the States. also give grants So, we subsidize this in order to make it cheaper.

थी इसहरू सम्मती : एकस्ट्रेसन, निसायट के बारे में थी कड़िक :

PROF. SHER SINGH: About the quality, as I have already said, we have legislated, and we have brought forward this legislation, and we transferred it from the Health Ministry to this Ministry for implementation. We have provided for registration because we want control the quality. So, there is provision in the Bill for control of quality.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to amend the Insecticides Act, 1968, as passed by Rajya Sabha be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: There are no amendments. So, I shall put all the clauses together to vote.

The question is:

"That clauses 2 to 5, and 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 to 5, and 1, the Enacting formula and the Title were added to the Bill.

PROF. SHER SINGH: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.30 hrs.

RICE-MILLING INDUSTRY (REGU-LATION) AMENDMENT BILL

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to move:

"That the Bill further to amend the Rice-Milling Industry (Regulation) Act, 1958, as passd by Rajya Sabha, be taken into consideration."

This Bill aims at extending the Rice Milling Industry (Regulation) Act, 1958 to the State of Jammu and Kashmir. Many Central laws have already been extended to the State of Jammu and Kashmir and it is necessary that the Rice-Milling Industry (Regulation) Act, 1968 should be extended to that State. This Act now extends to the whole of India except the State of Jammu and Kashmir. The parent Act and the rules framed thereunder provide for the control of the rice mills, functioning m the country; rice mills can be established and operated only in accordance with permits and licences granted under the Act and rules framed thereunder. The power to grant permits and licences has been delegated to the State Government by the Central Government. It is necessary that the rice mills functioning in the State of Jammu and Kashmir should also be brought within the purview of the Rice-Milling Industry (Regulation) Act, 1958, to achieve uniformity in the matter of control and development of rice mills in Jammu and Kashmir State.

I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Rice-Milling Industry (Regulation) Act, 1958, as passed by the Rajya Sabha, be taken into consideration."